

To be Published in the Gazette of India Extraordinary Part-II, Section - 3, Sub-Section (ii)

Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade

**Notification No. 27/2015-2020**  
New Delhi, Dated: 16 December, 2015

**Subject: Amendment in policy condition of items classified under Exim Code 8803 of Chapter 88 of ITC (HS), 2012 – Schedule – 1 (Import Policy).**

**S.O. (E):** In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the policy condition of items classified under Exim Code 8803 of Chapter 88 of ITC (HS), 2012 – Schedule – 1 (Import Policy).

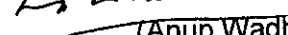
2. The existing import policy conditions of the items classified under Exim Code 8803 in Chapter 88 of ITC (HS), 2012 Schedule I (Import Policy) are as under:

Exim Code	Item Description	Policy	Policy Conditions
8803	<b>PARTS OF GOODS OF HEADING NUMBER 8801 OR 8802</b>		
8803 10 00	Propellers and rotors and parts thereof	Free	Import of reconditioned or second hand parts shall be allowed without a licence to categories specified in the Handbook of Procedures, Vol. I on recommendation of DGCA.
8803 20 00	Under carriages and parts thereof	Free	Import of reconditioned or second hand parts shall be allowed without a licence to categories specified in the Handbook of Procedures, Vol. I on recommendation of DGCA.
8803 30 00	Other parts of Aeroplanes or Helicopters	Free	Import of reconditioned or second hand parts shall be allowed without a licence to categories specified in the Handbook of Procedures, Vol. I on recommendation of DGCA.
8803 90 00	Other	Free	Import of reconditioned or second hand parts shall be allowed without a licence to categories specified in the Handbook of Procedures, Vol. I on recommendation of DGCA.

3. The revised import policy conditions of the items classified under Exim Code 8803 in Chapter 88 of ITC (HS), 2012 Schedule I (Import Policy) shall be as under:

Exim Code	Item Description	Policy	Policy Conditions
8803	<b>PARTS OF GOODS OF HEADING NUMBER 8801 OR 8802</b>		Reconditioned / second hand aircraft parts are also free.
8803 10 00	Propellers and rotors and parts thereof	Free	Reconditioned / second hand aircraft parts are also free.
8803 20 00	Under carriages and parts thereof	Free	Reconditioned / second hand aircraft parts are also free.
8803 30 00	Other parts of Aeroplanes or Helicopters	Free	Reconditioned / second hand aircraft parts are also free.
8803 90 00	Other	Free	Reconditioned / second hand aircraft parts are also free.

4. **Effect of this Notification:** Hereafter, there is no requirement for 'recommendation from DGCA' for import of reconditioned / second hand aircraft parts.

  
(Anup Wadhawan)  
Director General of Foreign Trade